

**A.F.R**

**Court No. - 46**

**WWW.LIVELAW.IN**

**Case :- CRIMINAL MISC. WRIT PETITION No. - 5156 of 2021**

**Petitioner :-** Umashankar And Another

**Respondent :-** State Of U P And 2 Others

**Counsel for Petitioner :-** Shashi Kant Pandey, Shantanu Pandey

**Counsel for Respondent :-** G.A., Sunil Kumar Verma

**Hon'ble Surya Prakash Kesarwani, J.**

**Hon'ble Piyush Agrawal, J.**

1. Heard Shri Shashi Kant Pandey, learned counsel for the petitioners, Shri Sunil Kumar Verma, learned counsel for the informant - respondent no. 3 and Shri Rishi Chaddha, the learned A.G.A. for the State - respondents.
2. This writ petition has been filed praying for the following reliefs:

*"I. Issue a writ, order or direction in the nature of certiorari quashing the First Information Report dated 16.06.2021 lodged by the Respondent No. 3 against the petitioners in registered as Case Crime No. 0183 of 2021, under sections 366, 376-D, 323, 342 IPC and section 3(2)(v) S.C./S.T. Act, Police Station - Utraon, District - Prayagraj.*

*II. Issue a writ, order or direction in the nature of mandamus commanding & directing the respondents not to arrest the petitioners in Case Crime No. 0183 of 2021, under sections 366, 376-D, 323, 342 IPC and section 3(2)(v) S.C./S.T. Act, Police Station - Utraon, District - Prayagraj."*

3. The impugned First Information Report No. 0183 of 2021 dated 16.06.2021, under sections 366, 376-D, 323, 342 IPC and section 3(2)(v) S.C./S.T. Act is reproduced below:

“नकल तहरीर हिन्दी वादिनी सेवा में, श्रीमान थानाध्यक्ष उत्तरांव, प्रयागराज। विषय- उमाशंकर, रमाशंकर पुत्रगण रामकरन मौर्य व एक अज्ञात के विरुद्ध अपहरण, बलात्कार मारपीट, अनुसूचित जाति महिला उत्पीड़न करने के सम्बन्ध में महोदय जी, निवेदन है कि मैं काजल कुमारी उम्र 23 वर्ष पुत्री

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स्व० मौजीलाल पासी ग्राम खमहरिया सीकी थाना उत्तरांव प्रयागराज की निवासिनी हूँ। मैं अनुसूचित जाति (पासी) हूँ। घटना दिनों फरवरी 2021 को घर से ब्यूटी पार्लर जाते समय दिन में लगभग 11.30 पर मेरा अपहरण उपरोक्त व्यक्तियों द्वारा कर लिया गया था। इन लोगों ने जबरन मेरे साथ मारपीट कर यौन शोषण मेरा किये थे। और अज्ञात जगह पर रखते रहे हैं। जो नैनी के आगे जारी काटी के पास है। मेरे भाई ने दिनांक 6.2.21 को गुमशुदी की रिपोर्ट तथा बाद में इन दोनों भाईयों को थाना उत्तरांव को बताया था। पुलिस से बचने के लिए इन लोगों ने मेरी शादी जबरन उमाशंकर मौर्य से आर्य समाज मन्दिर नैनी में कराया था। और मारपीट कर मुझे अपने जीजा से यह कहने को मजबूर किए थे। कि रमाशंकर को एवं उमाशंकर के साथ कोई कार्यवाही नहीं की जाय। मेरी सगाई 10 दिसम्बर 20 को अपने समाज के लड़के से तय थी। 24 मई 2021 को शादी होनी थी इन दरिन्द्रों ने मेरे साथ अत्याचार किया है। मैं किसी तरह इन के चंगुल से छुटकर आई हूँ। तब से अपने को न्याय पाने तथा इन्हें कठोर दंड दिलाने के लिए हर जगह प्रार्थना पत्र दे चुकी हूँ। अभी तक इनके विरुद्ध एफ०आई०आर० नहीं हुआ है। आज दिनांक 16.06.21 को महिला प्रकोष्ठ उ०प्र० लखनऊ द्वारा पुनः उत्तरांव में प्रार्थना पत्र देकर एफ०आई०आर० दर्ज कराकर उचित धाराओं में कार्यवाही करने की कृपा करें। सदैव आप की आभारी रहूँगी। प्रार्थिनी हस्ताक्षर काजल कुमारी (काजल कुमारी) मो० 7080666578 दिनांक 16.06.21 नोट- मैं कम्प्यूटर आपरेटर ग्रेड (ए) अनुराधा गुप्ता प्रमाणित करता हूँ कि नकल तहरीर मेरे द्वारा कम्प्यूटर पर अक्षरशः अंकित की गयी है।”

4. Learned counsel for the petitioners submits that petitioner no. 1 had married with the informant/victim/respondent no. 3 and had jointly filed Writ C No. 7852 of 2021 (*Kajal Kumari & Another Vs. State of U.P. & 3 Others*), which was disposed of vide order dated 12.03.2021; wherein, the learned Single Judge has observed as under:-

*“Having regard to the facts and circumstances of the case, I am of the view that the petitioners are at liberty to live together and no person shall be permitted to interfere in their peaceful living. In case any disturbance is caused in the peaceful living of the petitioners, the petitioners shall approach the Senior Superintendent of Police, Prayagraj i.e., respondent no.2, with a computerized copy of this order, who shall provide immediate protection to the petitioners.”*

5. Perusal of the impugned FIR, prima facie, discloses commission of cognizable offence by the petitioners.

6. Learned counsel for the informant/victim/respondent no. 3 has stated, before us, that on 23.06.2021, the statement of the victim has been recorded under section 164 Cr.P.C., in which she has supported the First Information Report version.

7. Perusal of the impugned FIR, prima facie, indicates fraud practiced by the petitioner no. 1 upon the Court to obtain the aforesaid order dated 12.03.2021 passed in Writ C No. 7852 of 2021 (*Kajal Kumari & Another Vs. State of U.P. & 3 Others*).

8. The Courts need to be cautious enough to see that under the garb of personal liberty of one, the personal liberty of the victim, is not offended or under allegation of marriage with her, she is not used as a shield to escape from the offences or perpetuation of offences. Facts of the present case, prima facie, disclose that the petitioner no. 1, firstly, kidnapped the informant/respondent/victim and thereafter, under coercion and threat shown marriage with her and also obtained protection by filing Writ C No. 7852 of 2021 (*Kajal Kumari & Another Vs. State of U.P. & 3 Others*) relying upon judgements of Supreme Court in ***Gian Devi v. The Superintendent, Nari Niketan, Delhi and others***, (1976) 3 SCC 234; ***Lata Singh v. State of U.P. and another***, (2006) 5 SCC 475; and, ***Bhagwan Dass v. State (NCT of Delhi)***, (2011) 6 SCC 396. This is, prima facie, abuse of process law which needs to be checked.

9. For all the reasons, afore-stated, the writ petition is dismissed.

**Order Date :- 03.09.2021**  
*Amit Mishra*